

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 41

C.P. (IB)/93(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES: **MR. RAHUL VASANT LAKHAPATI V/s**
 THE VISHWESHWAR SAHAKARI BANK
 LTD

Section 94(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/93(MB)2024

- 1) Mr. Bhupendra Dave, Ld. Counsel for the Resolution Professional and Mr. Avinash Khanolkar, Ld. Counsel for the Respondent Bank are present.
- 2) Ld. Counsel for the Respondent Bank seeks some time to file and place on record Affidavit in Reply. Time is allowed. Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 3) Stand over to 05.08.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare